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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 70/96

Date of Order: 25-1-1996

Between:

B.Gandhi.

Party-in-person.

and

1. The Director, Central Research Institute for Dryland Agril. Santoshnagar, Hyderabad-59.
2. The Sr. Administrative Officer, CRIDA, Santoshnagar, Hyderabad-59.
3. The Drawing & Disbursing Officer, CRIDA Santoshnagar, Hyderabad-59.
4. The Officer-in-Charge, Gunegal Res.Farm CRIDA, Santoshnagar, Hyderabad-59.
5. The Director General, I.C.A.R., Krishi Bhavan, New Delhi-1.

Respondents.

For the Applicant :- **Mr. B.Gandhi, Party-in-person**

For the Respondents: **Mr. N.R.Devraj, Sr.CGSC.**

Sub Add. Add.

CORAM:

THE HON'BLE MR. **A.B.GORTHI** : MEMBER(ADMN)

O.A. No. 70/96

Date of Order: 25.1.96

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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Heard Mr.Gandhi, Party-in-Person and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The grievances of the applicant are that he is not being paid his salary regularly, that on one occasion (month of October, 1995) he was paid less and that his request for payment of salary to him by cheque or Demand Draft is not being ~~acce~~ded by the respondents.

3. It will serve no purpose if I record all the details of the facts, as for that purpose I have ^{to} ~~traverse~~ ^{through a} arrange of trivialities.

4. At the end of arguments on either side, both of them have agreed to a suggestion that the applicant should be present himself before ^{the} salary disbursing officer, Gunegal Farm on 31.1.96 and that the respondents shall make full payment of his salaries without any deductions. In case any deductions are to be made from the salary of the applicant he will be given a due notice of the same and further action will be taken by the respondents after considering the reply given by the applicant to the said notice. Further, the request of the applicant for payment of salary to him in future either through cheque or through Demand Draft shall be examined by the respondents and, if ^{The same is} they are saying if permissible as per the rules, the request of the applicant shall be conceded.

5. In view of the above, this OA is ordered with a direction to both the parties to strictly abide by the above directions. The O.A. is ordered accordingly at the admi

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stage itself after hearing both the parties and after perusing the reply statement filed by the respondents.
No costs.

A. B. Gorthi
(A. B. GORTHI)
Member (Admn.)

Dated: 25th January, 1996

(Dictated in Open Court)

Amriti 25/1/96
Deputy Registrar (J) CC

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To

1. The Director, Central Research Institute for Dryland Agri. Santoshnagar, Hyderabad-59.
2. The Sr. Administrative Officer, CRIDA, Santoshnagar, Hyderabad-59.
3. The Drawing & Disbursing Officer, CRIDA, Santoshnagar, Hyderabad-59.
4. The Officer-in-Charge, Gunegal Res. Farm CRIDA, Santoshnagar, Hyderabad-59.
5. The Director General, I.C.A.R., Krishibhavan, New Delhi-1.
6. One copy to Mr. B. Gandhi, Party-in-person, Superintendent, CRIDA, R/o 180 EWSH, Santoshnagar, Hyderabad.
7. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
8. One copy to Library, CAT. Hyd.
9. One spare copy.

pvm

C.C to 8a/s
25/1/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED, BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 25/1/96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN
O.A.NO. 70/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

No spare copy

